

IN THE HIGH COURT OF JHARKHAND, RANCHI

W.P.(S) No.7290 of 2019

Laxman Ram Ravi, aged about 58 years, son of late Keshri Ram,
resident of Village-Bamandi, PO-Bamandi, PS-Pipra, District-
Palamau Petitioner

---Vs.---

- 1.The State of Jharkhand
- 2.Secretary, Department of Revenue, Registration and Land Reforms,
Government of Jharkhand, PO and PS Doranda, District Ranchi
- 3.Joint Secretary, Department of Revenue, Registration and Land
Reforms, Government of Jharkhand, PO and PS Doranda, District
Ranchi
- 4.Deputy Commissioner, East Singhbhum, Jamshedpur, PO and PS
Sakchi, District East Singhbhum
- 5.Circle Officer, Jamshedpur, PO and PS Sakchi, District East
Singhbhum Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	:	Mr. Ashok Kumar, Advocate
For the Respondent-State	:	Mr. Mukesh Kumar Sinha, Sr.SC-I Mr. Shadab bin haque, AC to Sr.SC-I

Order No. 4 : Dated 24th June, 2020

Heard Mr. Ashok Kumar, the learned counsel appearing for the petitioner and Mr. Mukesh Kumar Sinha, learned Sr.SC-I assisted by Mr. Shadab bin haque, learned vice counsel appearing on behalf of the respondent-State.

2. This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

3. At the outset, the learned counsel appearing for the petitioner submits that Date of Birth of the petitioner is wrongly recorded as

20.01.1960 in the service book whereas in the Matriculation certificate his Date of Birth is mentioned as 20.01.1962. He submits that in the service book also there is indication that it is 1962, but it is not in very clear term which is evident from paragraph-9 of the writ petition.

4. The learned counsel appearing for the respondent State vehemently opposed the prayer of the petitioner and submits that at the fag end of his career, he has raised such dispute. He fairly submits that if his representation is pending and in that view of the matter his representation will be considered by the competent authority.

5. This Court without entering into the merits of the case, direct the petitioner to approach the respondents by way of filing a fresh representation and the respondents will take a decision in accordance with the rules, guidelines and the law prevailing in this regard with regard to Date of Birth as early as possible and will pass appropriate reasoned order within a period of 12 weeks from the date of filing of the representation.

6. The writ petition [W.P.(S) No.7290 of 2019] stands disposed of with the aforesaid observation and direction.

7. I.A., if any, also stands disposed of.

(Sanjay Kumar Dwivedi, J.)

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